GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 613 (TO BE ANSWERED ON 02.12.2021)

PROMOTION BACKLOGS DUE TO EXTENSION OF TENURES

613 SHRI SANJAY SINGH:

Will the **PRIME MINISTER** be pleased to state:

- (a) the rationale behind promulgating of twin ordinances for extending the tenures of the Enforcement Director and CBI chief; and
- (b) whether the extension of the terms would cause further promotion backlogs for bureaucrats who hold key-positions and ultimately result in their retirement without a top-tier post?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): With a view to ensuring stability and continuity in the tenure of officers heading the two important agencies of the Government and supervising sensitive cases, clear provisions have been made in the respective statute for extension, on the recommendation of the prescribed Committee, in public interest and for reasons to be recorded in writing, beyond the initial approved tenure subject to the condition that the total tenure does not exceed five years.
- (b): No, Sir. The extension of terms would not affect the promotion prospects as the posts of the Director of Enforcement in the Enforcement Directorate and the Director, Central Bureau of Investigation, are not promotional posts.
